

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CRIMINAL APPLICATION NO. 3734 of 2022**

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PAREKH JAISALKUMAR VINODBHAI
Versus
STATE OF GUJARAT

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Appearance:

MR HIMANISH J JAPEE(11295) for the Applicant(s) No. 1
NOTICE NOT RECD BACK for the Respondent(s) No. 2,3
MS JIRGA JHAVERI, ADDL.PUBLIC PROSECUTOR for the Respondent(s)
No. 1

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CORAM:HONOURABLE MS. JUSTICE SONIA GOKANI
and
HONOURABLE MRS. JUSTICE MAUNA M. BHATT
Date : 29/04/2022
ORAL ORDER
(PER : HONOURABLE MS. JUSTICE SONIA GOKANI)

1. This Court on 27.04.2022 had spoken to the corpus and considering her deep influence on her had chosen to send her to the Women Protection Home for cooling effect.

2. Today when she is called, she has chosen not to change her mind. She reiteratively stated that the petitioner has no fault, she has no complaint against him, however, she does not want to continue this relationship and she is completely

guided by her parents in her decision. She is no wrong in being influenced and guided by the parents in this matter although, they had courtship for about four years.

3. We find it extremely unfortunate that the educated couple needs to end the relationship in such a fashion just because there is a strong resistance on the part of the parents and taken in exert this kind of influence. We could notice that the petitioner inconsolably cried & is desolated because of this decision, however, it is for the parties to respectively chose their own forum for their respective rights. We have no answer for certain unfairness in the relationship.

4. We were unable to fathom anything from the repeated queries raised by us as to why she has chosen not to continue this

relationship. The petitioner with all his hopes, aspirations and dreams had approached this Court and when he has met this destiny of his, we are of the firm opinion that that this is on account of unreasonable premise and unsubstantiated reason, we are constrained to award the cost of Rs.10,000/-(Rupees Ten Thousand Only) to the petitioner from the private respondent, to be paid within a period of four weeks from the date of receipt of a copy of this order. If not paid within a stipulated time period, consequences shall follow.

5. Present petition stands disposed of accordingly.

(SONIA GOKANI, J)

(MAUNA M. BHATT, J)

M.M.MIRZA